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PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 21st December, 2018.

No.LL(B).62/90/364.—The Court Fees (Meghalaya Amendment) Ordinance, 2018 (Ordinance No. 4 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 4 OF 2018.

Promulgated by the Governor on the 21st December, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 21st December, 2018.

THE COURT FEES (MEGHALAYA AMENDMENT) ORDINANCE, 2018

AN

ORDINANCE

to further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Sixty-ninth year of the Republic of India the following Ordinance, namely,-

Short title and commencement.

1. (1) This Ordinance may be called the Court Fees (Meghalaya Amendment) Ordinance, 2018.
- (2) It shall come into force on the date of notification in the Official Gazette.

Amendment of Section 25A of the Court Fees Act of 1870.

2. In Section 25A of the Court Fees Act, 1870 the following shall be amended, namely,-
 - (a) In sub-clause (ii) of clause (a) in between the words "Treasury or Sub-Treasury" and "and shall", the following new words "or by way of e-payment, in the manner as prescribed by rules" shall be inserted.
 - (b) After sub-clause (ii) of clause (a) the following new proviso shall be added, namely,-

"Provided that where court fee is paid by e-payment, the officer competent to cancel stamps shall verify the genuineness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the documents that the court fee is paid and the entry is locked".

Dated Raj Bhavan,
Shillong, the 21st December, 2018.


(TATHAGATA ROY)
Governor of Meghalaya.

Dated Shillong,
The 21st December, 2018.

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

**Amendment of
Schedule III.**

30. In Schedule III of the principal Act, -

(1) after paragraph 6, the following paragraphs shall be inserted, namely:-

“7. Supply of goods from a place outside India to another place outside India without such goods entering into India.

8. (a) Supply of warehoused goods to any person before clearance for home consumption;

(b) Supply of goods by the consignee to any other person, by endorsement of documents of title to the goods, after the goods have been dispatched from the port of origin located outside India but before clearance for home consumption.”;

(2) The Explanation shall be numbered as Explanation 1 and after Explanation 1 as so numbered, the following Explanations shall be inserted, namely:-

“Explanation 2.-For the purposes of paragraph 8, the expression “warehoused goods” shall have the same meaning as assigned to it in the Customs Act, 1962 (Central Act 52 of 1962)”.

Dated Raj Bhavan,
Shillong, the 21st December, 2018.


(TATHAGATA ROY)
Governor of Meghalaya.

Dated Shillong,
The 21st December, 2018.

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.